

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.12479 of 2019

(Arising out of OIA-CCESA-SRT-APPEAL-PS-364-2019-20 dated 30/08/2019 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

JAKSON & COMPANY

.....Appellant

S.No. 55/1,55/2,56/1,57/3/1,57/3/2,57/2, Khanvel Talasari Road, Kherdi, Khanvel
Silvassa
Silvassa
Dadra And Nagar Haveli

VERSUS

C.C.E. & S.T.-Daman

.....Respondent

3rd Floor...Adarsh Dham Building, Vapi-Daman Road, Vapi
Opp.Vapi Town Police Station,
Vapi,Gujarat-396191

APPEARANCE:

None appeared for the Appellant
Shri S K Shukla, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 10781 /2020

DATE OF HEARING: 11.03.2020
DATE OF DECISION: 11.03 .2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they opted to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**